

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 31/81 SCHEDULED TO BE HELD ON 02.11.2010 BUT ACTUALLY HELD ON 09.11.2010.

The Meeting No. 31/81 of Norms Committee-II was held on 09.11.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. A.K.Mishra, Asstt. Dir.	MOS
2.	Sh. S.K. Jain, Sr. D.O	DIPP
3.		DC(MSME)
4.	Sh. K.K.Funda, Asstt. Dir.	DGFT
5.	Smt. R.Lakshmi Devi, Dy.DG	DGFT
	Sh. Raman Kumar, FTDO	

Case No.:1/31/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
HQ :01/81/050/00307/AM11/	File RLA :03/94/040/00603/AM11/	File Lic.No/Date:0310595870 08.10.2010	Defer Date:21.12.2010
1 Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to M/o Steel after receipt of hard copy. The case stands deferred and to be relisted on 21.12.2010			

2	Case No.:2/31/81-ALC2/2010	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM11/	RLA File :07/21/040/00507/AM11/	Lic.No/Date:0710074764 12.10.2010	Defer Date:21.12.2010

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to M/o Information & Technology after receipt of hard copy. The case stands deferred and to be relisted on 21.12.2010

3	Case No.:3/31/81-ALC2/2010	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00309/AM11/	RLA File :05/24/040/00243/AM11/	Lic.No/Date:0510274796 12.10.2010	Defer Date:21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010			

4	Case No.:4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date:21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010			

5	Case No.:5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to MNRE after receipt of hard copy. The case stands deferred and to be relisted on 21.12.2010			

6	Case No.:6/31/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM11/	RLA File :07/24/040/00273/AM11/	Lic.No/Date:0710074823 14.10.2010	Defer Date:21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to MIT after receipt of hard copy. The case stands deferred and to be relisted on 21.12.2010			

7	Case No.:7/31/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM11/	RLA File :07/24/040/00275/AM11/	Lic.No/Date:0710074827 14.10.2010	Defer Date:21.12.2010
	Decision :NC decided to await comments of C&PC. The case stands deferred and to be relisted on 21.12.2010			

8	Case No.:8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:21.12.2010
	Decision :NC decided to refer the case to M/o Steel for comments. The case stands deferred and to be relisted on 21.12.2010			

9	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:21.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to MIT after receipt of hard copy. The case stands deferred and to be relisted on 21.12.2010			

10	Case No.:10/31/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM11/	RLA File :05/24/040/00252/AM11/	Lic.No/Date:0510275355 20.10.2010	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to DIPP after receipt of hard copy. The case stands deferred and to be relisted on 21.12.2010			

11	Case No.:11/31/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:31/81-ALC2/2010 02.11.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM11/	RLA File :34/24/040/00189/AM11/	Lic.No/Date:3410028362 21.10.2010	Defer Date:
	Decision : NC observed that the comments are awaited from MSME. The case stands deferred and to be relisted on 21.12.2010			

PART – AR – FRESH

CASE NO. AR- 70	M/s. Voith Siemens Hydro Pvt. Ltd., New Delhi.
Meeting No. 31/81	F.No.01/81/050/694/AM-09/DES-II
Dated: 2..11. 2010	Advance License No. 0510237887 dated 13.03.2009
	RLA's F.No.05/24/40/694/AM09

Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 21.12.2010

CASE NO. AR- 71	M/s Navgrah Fastners Pvt. Ltd., Valsad.
Meeting No.31/81	F.No.01/81/050/0300/AM-10/DES-II
Dated: 02.11.2010	Advance License No. 5210028344 dated 24.09.2009
	RLA's F.No.52/24/40/0012/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 09.11.2010 as under :-

1. Words “without Nuts & Bolts” may be suffixed with the description of export item.
2. Word “Relevant” may be prefixed and words “1mm to 10 mm thk” may be suffixed with the description of import item.
3. Words “Sheet Cuttings and Plate Cuttings” may be deleted from the description of import item.
4. Quantity of import item may be allowed as 85919 Kgs. inclusive of 22% wastage after 1/3rd recovery.

R/A may take suitable consequential action accordingly.

CASE NO. AR- 72	M/s Banaras Beads Limited, .
Meeting No.31/81	F.No.01/81/050/02049/AM-05/DES-II
Dated: 02.11.2010	Advance License No. 1510002653 dated 16.03.2005
	RLA's F.No.15/80/40/0009/AM-05

Decision : NC decided to ratify the norms on repeat basis (as per Lic No. 1510003017 dtd 28.12.2005) in meeting of NC-II No. 26/81 dtd 28.9.2010..

/R/A may take suitable consequential action accordingly

CASE NO. AR- 73	M/s High Energy Batteries (India) Ltd.,
Meeting No.31/81	F.No.01/81/050/0246/AM-09/DES-II

Dated: 02.11.2010	Advance License No. 0410096445 dated 12.06.2008
	RLA's F.No.04/24/40/0349/AM-09

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 21.12.2010

PART – C– FRESH

Case No.C-25	M/s. Exide Industries Ltd., Kolkatas.
Meeting No.31/81	F.No.01/80/162/0557/AM11/DES-II
Dated 02.11. 2010	

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 21.12.2010

CASE NO. C- 26	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No.31/81	F.No.01/81/162/560/AM'11/DES-II F.No.01/94/180/AA/Vedanta/AM11
Dated: 02.11. 2010	

Decision : The Norms Committee, after deliberating upon the case, decided that Gold and silver contents in Copper concentrate may be allowed as per SION C-1950 and further Copper content in copper concentrate can be allowed and to be adjusted against fulfilment of the export obligation of SION C-1503. **NC further decided that in order to take care of this problem once and for all an addition may be made at the footnote to SION C-1950 and the SION C-1503.** (for giving effect to the above).

Decision : The Norms Committee, after deliberating upon the case, decided that Gold and silver contents in Copper concentrate may be allowed as per SION C-1950. Further Copper contents in copper concentrate may be adjusted against fulfillment of the export obligation as per SION C-1503. NC further decided that in order to take care of this problem once for all an addition may be made at the footnote to SION C-1950 and the SION C-1503.